

NATIONAL COMPANY LAW TRIBUNAL

GUWAHATI BENCH: GUWAHATI

CP No.14/241/242/GB/2017

&

I.A. No.49 of 2017

Under Section: 241/242 of the Companies Act, 2013

In the matter of:

Mukesh Goel & Others

...Applicants/Petitioners

-versus-

Goel Marketing & Distribution Co. Ltd.

... Non-applicant/Respondent

Order delivered on 19-01-2018

Coram:

PRESENT

HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)

For the Petitioners	:	Mr. Anjan Kalita, Advocate Mr. Manoj Kumar, Advocate Mr. J. K. Chaddaary, Advocate Mr. M. Hore, Advocate
For the Respondents	:	Mr. Rakesh Dubey, Advocate Mr. A. N. I. Hussain, Advocate Ms. A. B. Kayastha, Advocate

ORDER

IA No.49 of 2017

Heard Mr. Manoj Kumar, Mr. Anjan Kalita, Mr. J. K. Chaddaary and Mr. M. More, learned advocates representing the applicants/petitioners. Also heard the non-applicant/respondent represented by Mr. Rakesh Dubey, Mr. A. N. I. Hussain and Ms. A. B. Kayastha, learned advocates.

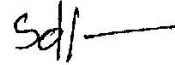
2. During the hearing, it seems to me that the parties hereto proposed to settle the dispute amicably, since the warring parties are brothers. The learned counsel appearing for the parties have positively responded to such proposal and submit that they will do everything possible to ensure that the disputes under consideration can be settled amicably.

3. In view of above, list the matter on 31st January, 2018.

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4. In view of the order passed in IA No.49 of 2017, in order to arrive at an amicable settlement between the parties, the Registry is directed to list both the matters on 31st January, 2018.

5. It is further directed that another matter, having connection to the above proceeding, the same being C.P.No.05 of 2017, be listed on 31st January, 2018, along with C. P. No.14 of 2017 for further necessary orders.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 19th January, 2018
Deka/19-01-2018

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